

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition(s) for Special Leave to Appeal (C).....CC No.
(17342/2015)(Arising out of impugned final judgment and order dated 24/03/2015
in WA No. 100091/2015 passed by the High Court Of Karnataka Circuit
Bench At Dharwad)

UNION OF INDIA

Petitioner(s)

VERSUS

SHRI SIDDIVINAYAK RURAL AYURVEDIC MEDICAL COLLEGE,
HOSPITAL & RESEARCH CENTRE & ORS. Respondent(s)
(With appln. (s) for c/delay in filing SLP and c/delay in
refiling SLP and office report)

Date : 24/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOELFor Petitioner(s) Mr. Tushar Mehta,ASG
Ms. V. Mohana,Sr.Adv.
Ms. Rekha Pandey,Adv.
Mr. R.S. Pandey,Adv.
Ms. Sushma Suri,Adv.
For Mr. D. S. Mahra,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice through speed post.

Tag with S.L.P. (Civil) No. 22549/2015.

(Anita Malhotra)
Court Master(Sneh Bala Mehra)
Assistant Registrar